Reservation for backward classes in recruitment to State Services

4170. SHRI ROOP NATH SINGH YADAV:
DR. RAMJI SINGH:

Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Starred Question No. 130 part (b) on 1-3-1978 regarding reservation for backward classes in recruitment to State services and state:

(a) whether information regarding reservation quota has since been collected; and

(b) if so, whether a statement thereof will be laid on the Table of the House?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b). As already stated in reply to Starred Question No. 130 answered in the Lok Sabha on 1-3-1978 reservation in State Services is a matter within the competence and jurisdiction of the respective State Governments. Available information in this regard is however given in the enclosed statement.

Statement

Statement showing available information regarding percentages of reservation for Backward Classes in services under the State Governments.

S. No.	State	Percentage of reservation for Backward Classes
(1)	(2)	(3)
1.	Andhra Pradesh	25
2.	Assam	Nil
3.	Bihar	26
4.	Gujarat	Propose to make reservation at 5% in Class I & II and 10% in Class III & IV for backward classes including Denotified and Nomadic Tribes.
5.	Haryana	2
6.	Himachal Pradesh	10
7.	Jammu & Kashmir	Rules of 1970 providing for 42% reservation for Backward Classes have been kept in abeyance since 1973 pursuant to Supreme Court decision. This is under further examination by the State Govt.
8.	Karnataka	40
9.	Kerala	40
10.	Madhya Pradesh	Nil
11.	Maharashtra	10

(1)	(2)	(3)
12.	Manipur .	Nil
13.	Meghalaya . . .	5
14.	Nagaland	Nil
15.	Orissa	Nil
16.	Punjab .	5
17.	Rajasthan . . .	Nil
18.	Sikkim .	Nil
19.	Tamil Nadu	31
20.	Tripura	Nil
21.	Uttar Pradesh, Class I, II & III .	15
	Class IV .	10
22.	West Bengal	Nil

Thefts in Shalimar Bagh Delhi

4171. SHRI HARIKESH BAHADUR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a large number of theft cases have recently occurred in newly developing colony Shalimar Bagh, Delhi;

(b) if so, what security arrangements have been made for about 300 families who have already been residing there;

(c) whether any Police Post has been sanctioned for the colony; and

(d) if so, when it is going to start functioning?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) to (d). 7 cases of thefts were reported from the area during the period from 1st January 1978 to 31st July 1977. Day and night patrolling is being arranged in the area to prevent incidents of crime. No Police Post has been sanctioned for this colony.

दिल्ली विद्युत प्रदाय उपक्रम में खेल-कूद

4172. **श्री बालक राम :** क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान 6 मार्च, 1978 के नवभारत टाइम्स में "हर वर्ष लाखों रुपये खर्च पर खेल सात वर्ष से नहीं हुए" शीर्षक से प्रकाशित समाचार की ओर दिलाया गया है ; और

(ख) यदि हां, तो गत सात वर्षों से दिल्ली विद्युत प्रदाय-उपक्रम में खेल न करवाने के क्या कारण हैं जबकि उपक्रम खेलों के नाम पर लाखों रुपए खर्च करता रहा है ?

गृह मंत्रालय में राज्य मंत्री (श्री धनिक लाल मण्डल) : (क) जी हां, श्रीमान् ।

(ख) दिल्ली विद्युत प्रदाय उपक्रम के प्राधिकारियों के अनुसार कर्मचारियों में से चयन द्वारा फुटबाल, हाकी, वालीबाल, क्रिकेट, कुश्ती, कबड्डी आदि की टीमें बनाई गई हैं । सभी टीमें नियमित रूप से अभ्यास कर रही हैं तथा राज्य स्तर के लगभग सभी टूर्नामेंटों तथा राज्य से बाहर के टूर्नामेंटों में भी भाग ले रही हैं । खेल की गतिविधियों को प्रोत्साहन देने के विचार से दिल्ली विद्युत प्रदाय उपक्रम अखिल भारतीय विद्युत खेल नियंत्रण बोर्ड से सम्बद्ध हो गया था । शतरंज तथा कैरम में कुछ जिलेवार टूर्नामैंट करवाने के पश्चात दिल्ली विद्युत प्रदाय उपक्रम कैरम तथा शतरंज टूर्नामेंट, 1978 हाल ही में हुआ था । पुरुष और महिला कर्मचारियों ने काफी